

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8182/2024

(Arising out of impugned judgment and order dated 30-05-2024 in CRMWP No.11304/2021 passed by the High Court of Judicature at Allahabad)

SURESH KUMAR AGARWAL & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 133272/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 133273/2024 - EXEMPTION FROM FILING O.T.)

Date : 25-06-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL
(VACATION BENCH)

For Petitioner(s)

Mr. Divyesh Pratap Singh, AOR
Ms. Shivangi Singh, Adv.
Mr. Amit Sangwan, Adv.
Ms. Sneha Chandna, Adv.
Mr. Jai Inder Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing a certified copy of the impugned judgment and exemption from filing official translation are allowed.

Issue notice returnable on 5th August, 2024.

In the meanwhile, there will be stay of further proceedings of Case Crime/First Information Report No.909 of 2021 registered at Police Station Baradari, District Bareilly, Uttar Pradesh only in relation to the petitioners.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER